

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSPetition(s) for Special Leave to Appeal (C) No(s). 340/2023

[Arising out of impugned judgment and order dated 05-04-2022 in FAFO No. 965/2021 passed by the High Court of Judicature at Allahabad]

RAMMI DEVI & ORS.

Petitioner(s)

VERSUS

BHAGWANDAS & ORS.

Respondent(s)

(IA No. 199646/2022 - EXEMPTION FROM FILING O.T.)

Date : 05-12-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Pramit Saxena, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Mr. Pramit Saxena, learned counsel representing the claimants prays for and is granted four weeks time to file some additional documents.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS(KAMLESH RAWAT)
ASSISTANT REGISTRAR